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Title: Need to issue direction to the NRC authority in Assam to stop illegal classification of Indian Citizen.

SHRI RADHESHYAM BISWAS (KARIMGANJ): Hon. Deputy Speaker, Sir, I thank you for giving me this opportunity.

NRC updation in Assam is being carried out by the order of the hon. Supreme Court of India. We are not in favour of any inclusion of illegal migrant into the NRC. But, recently, a news item published in different local papers of Assam is that an attempt has been initiated for classification of citizens of India as original inhabitant and non-original inhabitant by the NRC authority. This very fact was not announced at the time of receiving application. There was neither any such direction from the hon. Supreme Court of India nor is it guided by the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003. In Assam, this has created a serious adverse reaction in the minds of citizens like linguistic minorities, religious minorities in Barak Valley. Such kind of attempts will create a mass agitation throughout the State.

So, I would urge upon the Ministry of Home Affairs to issue an immediate direction to the NRC authority in Assam to stop illegal classification of Indian Citizen.